

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3070
(To be answered on the 4th August 2022)**

GUIDELINES ON LIFE OF AIRCRAFT

3070. MS. DEBASREE CHAUDHURI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General of Civil Aviation (DGCA) has prescribed any guidelines specifying life for an aircraft to fly in India and if so, the details thereof, aircraft-wise;
- (b) whether these guidelines of DGCA are strictly followed by all domestic airlines and if so, the details thereof and if not, the reasons therefor; and
- (c) whether aircraft in violation of above guidelines have been permitted to fly during the last three years and if so, the details of the instances that have come to the notice of DGCA in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b) The Directorate General of Civil Aviation (DGCA) has not prescribed guidelines specifying life for an aircraft to fly in India. Aircraft are considered airworthy provided the maintenance is as per approved schedule laid down by the manufacturer. Aircraft registered in India may operate as long as type certificate is valid for the type of Aircraft and the aircraft is under production/ maintenance support provided by manufacturer for the continuous operation of the aircraft. However, DGCA has laid down age criteria for an aircraft to be imported into India as under:

- (i) Aircraft intended to be imported and used in passenger services (Scheduled/ Non-Scheduled) and General Aviation:
- (a) Pressurized aircraft restricted to 18 years of age or 65% of designed economic life in terms of pressurization cycle, whichever is earlier
- (b) Non Pressurized aircraft (intended to import in India) allowed up to 20 years of age on case to case basis agreed by DGCA.
- (ii) Aircraft to be used for air cargo operations restricted to 25 years in age or 75% of its designed economic life in terms of pressurization cycles, whichever is earlier.
- (c) No such violation has come to the notice of DGCA.
